

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : No, Sir. The present practice of the LIC is to waive future premiums under whole Life policies which fall due on and after the policy anniversary immediately following completion of 80 years of age by the life assured or on and after the 35th policy anniversary, whichever is later. No proposal to change this practice is under consideration.

928. [Transferred to the 18th December, 1969]

L.I.C. BOARD

929. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No. 165 given in the Rajya Sabha on the 22nd July 1969 and state whether no technical person conversant with all branches of life insurance has so far been taken as a member of the L.I.C. Board?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : None of the Members of the Life Insurance Corporation is technically conversant with all branches of life insurance.

L.I.C. DEVELOPMENT OFFICERS

930. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No. 1122 given in the Rajya Sabha on the 12th August 1969 and state :

(a) whether the work-norms for development officers have been unilaterally imposed on the Development Officers of the L.I.C.;

(b) whether the service conditions of the development officers were settled by a Government Order of 1957;

(c) whether the work-norms as imposed on the Development Officers are laid down in their service conditions; and

(d) if not, whether such work-norms will be in breach of those service conditions?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) The L.I.C. as the employer has fixed the work-norms of the Development Officers. Earlier,

there were discussions between the L.I.C. and the representatives of the National Federation of Insurance Field Workers of India on the question of work-norms though no agreement was reached.

(b) Yes, Sir.

(c) The Government Order only broadly defined the duties of the Field Officers as they were then designated. It did not lay down work-norms.

(d) Since work-norms fixed by the L.I.C. are not inconsistent with the Government Order, there is no breach of the service conditions of the Development Officers.

L.I.C. PATNA DIVISION

931. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether the Divisional Manager of the L.I.C. of the Patna Division is using the conveyance of his subordinate staff for his personal use; and

(b) if so, what steps are proposed to be taken in the matter?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) and (b) : The information is being collected and will be laid on the Table of the House as soon as it is available.

GENERAL INSURANCE

932. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn to a report appearing in the Statesman dated the 6th November 1969 (Delhi edition) to the effect that the Government of India are having second thoughts over the takeover of the business of General Insurance and that Government feel that the takeover of the business of General Insurance will not help Government much in getting additional resources; and

(b) if so, what is the reaction of Government in the matter?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) Government would prefer to watch the actual working of the Insurance (Amendment) Act, 1968 which came into force only recently on June 1, 1969. Government would naturally review the matter in the light of experience.

जीवन बीमा निगम की मीटिंग

933. डा० भाई महावीर : क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) गत एक वर्ष (1968) में जीवन बीमा की ओर से कितनी "डेवलपमेंट मीटिंगें" की गयीं और उन मीटिंगों में किन किन अधिकारियों ने हिस्सा लिया ; और

(ख) उन मीटिंगों के लिए भत्ते के रूप में कुल कितनी राशि दी गयी ?

†[L.I.C. MEETINGS

933. DR. BHAI MAHAVIR : Will the PRIME MINISTER be pleased to state :

(a) the number of development meetings convened by the Life Insurance Corporation during the last year (1968) and the details of the officers who participated in these meetings; and

(b) the total amount of allowances paid for these meetings?]

पूति मंत्री तथा वित्त मंत्रालय में राज्य मंत्री (श्री आर० के० खाडिलकर) : (क) तथा (ख) सूचना इकट्ठी की जा रही है तथा उपलब्ध होते ही सदन की मेज पर रख दी जायगी।

†[THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) and (b) The information is being collected and will be laid on the Table of the House as soon as it is available.]

अखिल भारत नेत्र सुधार संघ, नई दिल्ली

394. डा० भाई महावीर : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्री 27 अगस्त, 1968 को राज्य सभा में अतारांकित प्रश्न संख्या

1392 के दिए गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या एक नेत्र अस्पताल चलाने के लिये भूमि तथा अनुदान दिया गया था और उस अनुदान से खरीदा गया साज-सामान तथा भूमि अभी भी अखिल भारत नेत्र सुधार संघ के अधिकार में है ;

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो तो क्या संघ ने वह भूमि तथा अन्य सम्पत्ति भगवानदास स्मारक न्यास को हस्तांतरित कर दी है ;

(ग) यदि हां, तो किन निबन्धनों तथा शर्तों के अधीन ;

(घ) इन दोनों संस्थानों की कुल आमदनी क्या है और उसका कितना अंश महामंत्री डा० कुमारपाल व उनके रिश्तेदारों के वेतनों के रूप में लग जाता है ; और

(ङ) नेत्र अस्पताल में आपरेशन करने वाले डाक्टर कौन-कौन हैं और उनकी योग्यताएं क्या हैं ?

†[AKHIL BHARAT NETRA SUDHAR SANGH, NEW DELHI

934. DR. BHAI MAHAVIR : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question No. 1392 given in the Rajya Sabha on the 27th August 1968 and state :

(a) whether land and grant was given to run an eye hospital and the land and the equipment purchased with that grant are still in the possession of the Akhil Bharat Netra Sudhar Sangh;

(b) if the reply to part (a) above be in the affirmative whether the Sangh has transferred that land and other properties to the Bhagwandas Memorial Trust;

(c) if so under what terms and conditions;